

(b) if so, the details thereof?

THE MINISTER OF FINANCE
(SHRI H. M. PATEL): (a) No, Sir.

(b) Does not arise.

Tamil Nadu proposal for more Airports in Tamil Nadu

3810. SHRI K. A. RAJU:

SHRI R. KOLANTHAIVELU:

Will the Minister of **TOURISM AND CIVIL AVIATION** be pleased to state:

(a) whether Government have received proposals from Tamil Nadu for opening of more airports in Tamil Nadu to facilitate quicker traffic of men and material; and

(b) if so, the particulars and action proposed?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) Yes, Sir.

(b) Proposals for the construction of aerodromes at Salem and Tuticorin have been received. Neither Indian Airlines nor any non-scheduled operator has evinced interest in operating air services to these places. There is, therefore, no plan, at present, to construct an aerodrome at these places.

The question of air linking certain cities in Tamil Nadu as part of the proposed Third Level Services will be considered in due course.

Request for writing off loan liability by Jammu and Kashmir Government

3811. SHRI AMARSINH V. RATHAWA: Will the Minister of **FINANCE** be pleased to state:

(a) whether Jammu and Kashmir Government has pleaded to the Centre for writing off loan liability which the State owes to the Centre;

(b) the total amount of loan liability;

(c) the reaction of the Government in regard to that;

(d) whether any other State has also requested for the same; and

(e) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a), (c), (d) and (e). No such request has been received from any State Government in the recent past.

(b) According to the latest available accounts, the total loan liability of the Government of Jammu and Kashmir to the Central Government was Rs. 411 crores as on 31st March 1976.

Chokshi Committee Report on direct taxes

3812. DR. VASANT KUMAR PANDIT: Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government is examining a proposal to establish a Centre Tax Court to deal cases arising from Central Tax Laws like Income Tax, Wealth Tax, Excise and Custom etc.;

(b) whether it is a fact that the recommendations of the Chokshi Committee on Direct Taxes has recommended to the Government the above system to reduce tax litigation and arrears of appeals; and

(c) what is the figure of cases in arrears under Central Government Taxation Laws pending before the various Courts as on 1st April, 1978 and how many of them are pending (i) five years and over (ii) three years and over (iii) one year and more?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIKARULLAH): (a) and (b). The Direct Tax Laws Committee (Chokshi Committee) have, in their Interim Report, recommended that the Government should consider the establishment of Central Tax Court to deal with all matters arising